

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.986 of 2018

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Seraj Ahmad Son of Ali Raza, Resident of Padrauna Chawni Ward No.24,
Police Station-Padrauna, District-Kushinagar (U.P.).

.... Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Department of Excise Prohibition, Govt. of Bihar, Patna.
2. The Excise Commissioner, Bihar, Patna.
3. The Collector, Gopalganj.
4. The Superintendent of Police, Gopalganj.
5. The S.D.O., Gopalganj
6. The Excise Superintendent, Gopalganj.
7. The Excise Sub Inspector Parhar Bal-02, Gopalganj.

.... Respondent/s

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Appearance :

For the Petitioner/s : Mr. Md. Najmul Hodda, Advocate

For the Respondent/s : Mr. Anil Kr.Sinha-GAI

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CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE ANIL KUMAR

UPADHYAY

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

2 18-01-2018 This writ petition has been filed for release of a vehicle (ZEN LXI Car) bearing Registration No. UP-32 AM-0544, which has been seized in connection with Confiscation (Excise) Case No.12 of 2017 due to violation of the Excise Act. The prayer made in the writ petition is to release the vehicle in question pending finalization of the confiscation proceedings and criminal case.

It is common ground that in various cases, identical in nature, pending finalization of the confiscation proceedings vehicles have been directed to be released by this Court on various



conditions and we see no reason to make a deviation in the present case.

Keeping in view the aforesaid, it is directed that pending finalization of the aforesaid confiscation proceedings and criminal case, the aforesaid vehicle in question shall be released to the petitioner on his furnishing two surety bonds to the satisfaction of District Magistrate-cum-Collector, Gopalganj and further undertaking to produce the vehicle as and when directed by the District Magistrate-cum-Collector, Gopalganj and not to alienate or deal with the vehicle in question during the pendency of the confiscation proceedings and criminal case so as to create third party rights or prejudice the rights of the State in the pending proceedings.

The vehicle in question be released within one week from the date of furnishing the surety bonds.

With the aforesaid, the writ petition stands allowed and disposed of.

(Rajendra Menon, CJ)

(Anil Kumar Upadhyay, J)

K.C.jha/-

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